

National Company Law Tribunal

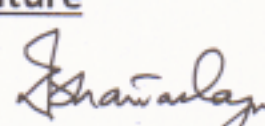
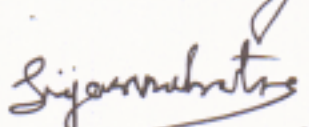
Allahabad Bench

CP NO. 173/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE COMPANY: G.S. Nutrition Pvt. Ltd Vs. G.S. Pharmabator Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 230/232 of the Companies Act, 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	DHRITIMAN BHATTACHARYA,	ADVOCATE,	Applicant	
<u>2.</u>	SRIJAN MEHROTRA,	ADVOCATE,	Applicant,	

CP No.173/ALD/2017

Advocate Sh. Dhritiman Bhattacharya alongwith Sh. Srijan Mehrotra, Advocate for the petitioner company.

The present company application is filed as a first stage motion petition pertaining to amalgamation of the Transferor and Transferee Company. The Transferor Company is stated to be wholly own subsidiary of a Transferee Company.

Hence, the petitioner seeks relief as per its relief clause Para (v) of the petition by seeking dispensation with the meetings of its equity shareholders of the first applicant company, as they are stated to have given their written consent by way of an affidavits in support of the present scheme. The petitioner has further sought a direction to be issued for convening a meetings of shareholders of the Transferee Company and also a separate meeting of the Transferor and Transferee Companies. The petitioner seeks further permission for a paper publication of notice of the such meetings and to make a request for appointment of Chairman and Scrutinizer of such meetings.

Argument are heard. The order is reserved.